

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 3516**

TO BE ANSWERED ON THE 10TH AUGUST, 2021/ SRAVANA 19, 1943 (SAKA)

ARREST UNDER ANTI-TERROR LAWS

3516. MS. RAMYA HARIDAS:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details and the total number of cases that have been registered under anti-terror laws during the last three years;**
- (b) the total number of people arrested under anti-terror laws during the said period;**
- (c) the total number of cases under anti-terror laws where the trial has commenced; and**
- (d) the total number of cases under anti-terror laws where one year has elapsed since registration of FIR but chargesheet is yet to be filed?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) to (d): The National Crime Records Bureau (sNCRB) compiles data on crime as reported to it by States and Union Territories and publishes the same in its annual publication 'Crime in India'. The published reports are available till the year 2019. As per the published reports, the number of cases registered, persons arrested, cases chargesheeted and sent for trial

and the number of cases where chargesheet was filed after duration of one year under the Unlawful Activities Prevention Act (UAPA) from the year 2017 to the year 2019 is as given below:

Year	No. of Cases Registered	No. of Persons Arrested	No. of Cases Charge-sheeted and Sent for Trial	No. of cases where Charge-sheet filed after duration of more than one year
2017	901	1554	272	123
2018	1182	1421	317	62
2019	1226	1948	485	157
